

Government of Jammu and Kashmir  
Finance Department (Codes Division)  
Civil Secretariat, Srinagar/Jammu

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NOTIFICATION

Jammu, the 25<sup>th</sup> August, 2021

S.O. 299 .-In exercise of the powers conferred by the proviso to Article-309 of Constitution of India, the Lieutenant Governor of Union Territory of Jammu and Kashmir is pleased to direct that after rule 41-A of the Jammu and Kashmir Civil Service(Leave) Rules,1979,the following shall be added as Rule 41-B,namely:-

"41-B. (1) Subject to the provisions of these rules, a female Government servant, with fewer than two surviving children, on valid adoption of a child below the age of one year may be granted child adoption leave, by an authority competent to grant leave, for a period of 180 days immediately after the date of valid adoption.

(2) During the period of child adoption leave, she shall be paid leave salary equal to the pay drawn immediately before proceeding on leave.

(3) Child adoption leave may be combined with leave of any other kind.

(4) In continuation of the 'Child Adoption Leave' the adoptive mothers may also be granted, if applied for, leave of the kind due and admissible (including leave not due and commuted leave not exceeding 60(Sixty) days without production of medical certificate) for a period up to one year reduced by the age of the adopted child on the date of valid adoption, without taking into account child adoption leave, subject to the following conditions:-

- i. This facility shall not be admissible to an adoptive mother already having two surviving children at the time of adoption.

- ii. The maximum period of one year leave of the kind due & admissible (including Leave not due and Commuted leave upto 60 days without production of Medical certificate) will be reduced by the age of the child on the date of adoption without taking into account Child Adoption leave as in following illustrations:

-if the age of the adopted child is less than one month on the date of adoption, leave upto one year may be allowed.

-If the age of child is six months and above but less than seven months, leave upto 6 months may be allowed.

-If the age of the child is 9 months and above but less than ten months, leave upto 3 months may be allowed.

(5) Child Adoption leave shall not be debited against the leave account."

**By order of the Lieutenant Governor.**

Sd/-  
(Atal Dulloo), IAS,  
Financial Commissioner  
(Additional Chief Secretary),  
Finance Department.  
Dated 25-08-2021

No.FD-Codes-166-03-2021

**Copy to the:-**

1. Advocate General J&K High Court Srinagar/Jammu.
2. Principal Accountant General J&K Srinagar/Jammu.
3. All Financial Commissioners.
4. Principal Secretary to Hon'ble Lieutenant Governor.
5. All Principal Secretaries to Government.
6. Jt. Secretary (J&K), Ministry of Home Affairs, Government of India.
7. Principal Resident Commissioner, 5-Pritivraj Road, New Delhi
8. Chief Electoral Officer, J&K .
9. All Commissioner/Secretaries to Government.



10. Divisional Commissioner, Kashmir/ Jammu.
11. Principal Secretary to Chief Justice J&K High Courts Srinagar /Jammu.
12. Registrar General, J&K High Court Srinagar/ Jammu
13. Director, Anti Corruption Bureau, J&K.
14. Director General, Audit and Inspections.
15. Director General, Budget Division J&K.
16. Director General, Accounts and Treasuries.
17. Director General, J&K Funds Organization.
18. Director General, Local Fund Audit & Pensions, J&K.
19. Director, Information J&K.
20. All Head of Departments / Managing Directors/ Chief Executives of State PSUs / Autonomous Bodies/Societies.
21. Secretary, J&K Public Service Commission.
22. All District Development Commissioners.
23. Secretary, J&K Legislative Assembly.
24. Director / Principal, Northern Zonal Accountancy Training Institute Jammu.
25. Director, Accounts & Treasuries Kashmir/Jammu.
26. All Directors of Finance/Financial Advisors & CAOs.
27. Principal, Accountancy Training School Srinagar.
28. Joint Director, J&K Funds organization Srinagar/Jammu
29. General Manager, Government Press, Srinagar/Jammu for publication in Government Gazette.
30. Private Secretaries to Hon'ble Advisors (F)/(B)/( BK)for information .
31. Private Secretary to Chief Secretary.
32. Private Secretary to Financial Commissioner (Additional Chief Secretary), Finance Department.
33. All Treasury Officers.
34. I/C website, FD ([www.jakfinance.nic.in](http://www.jakfinance.nic.in))
35. I/C website, GAD ([www.jkgad.nic.in](http://www.jkgad.nic.in)).
36. Government Order File(W2scs)

  
(S.L.Pandita)

 Director General (Codes),  
Finance Department.